

03.10.2012 of the Hon'ble Supreme Court in the case of All India Drug Action Network and Others Vs. Union of India and Others, in Writ Petition (Civil) No. 423 of 2003.

(b) and (c) The Department of Pharmaceuticals had prepared a draft National Pharmaceutical Pricing Policy, 2011 (NPPP-2011) based on the criteria of essentiality as per the medicines as under National List of Essential Medicines-2011 (348 drugs with specified dosage and strengths), as stipulated by the Ministry of Health & Family Welfare which was placed before the Group of Ministers (GoM). Based on the recommendations of the GoM, National Pharmaceuticals Pricing Policy-2012(NPPP-2012) was formulated and placed before the Cabinet. The Cabinet considered NPPP-2012 in its meeting held on 22.11.2012 and approved the same with certain modifications. Further action to notify NPPP-2012 has been undertaken.

**Report of financial and administrative lapses at NIPER, Mohali**

1588.DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to answer to Unstarred Question 1912 given in the Rajya Sabha on 30 March, 2012 and state:

(a) whether the Report regarding serious Financial and Administrative allegations have been received from the Board of Governors;

(b) if so, the details thereof; and

(c) the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No, Sir.

(b) and (c) Do not arise.

**Vacant post of regular Director at NIPER in Mohali**

1589.DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that National Institute of Pharmaceutical Education and Research (NIPER), Mohali, Punjab has been without regular Director since 2010;

(b) if so, whether it is also a fact that the Board of NIPER was constituted in June, 2011;